

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A.449 of 1996

Date of Order : 28.2.1997

Present : Hon'ble Dr.B.C.Sarma, Administrative Member.

Hon'ble Mr.D.Purkayastha, Judicial Member.

KAMALESH MAJUMDAR

vs.

UNION OF INDIA & ORS.  
(C.P.W.D.)

For the applicant : Mrs.Kanika Banerjee, counsel.

For the respondents: Mrs.Uma Sanyal, counsel.

ORDER

This application was filed by the applicant with the grievance that he was placed under suspension but no charge memo was issued against him till the date of filing of the application. In the application the applicant had prayed for revocation of the order of suspension and also for issuance of the charge sheet.

2. When the admission hearing of the matter was taken up today, Mrs.Kanika Banerjee and Mrs.Uma Sanyal, ld.counsel for both the parties submitted that the order of suspension has since been revoked and a charge memo issued in this case.
3. In view of this development, this application has become infructuous.
4. The application is accordingly dismissed. No order is made as to costs.

(D.Purkayastha)  
Judicial Member

  
(B.C.Sarma)  
Administrative Member